

has enacted the Unorganised Workers' Social Security Act, 2008 for social security and welfare of unorganized workers including rag pickers. The Government has also set up a Task Force to evolve a policy frame work for rag pickers in the context of regulatory mechanism and providing social security.

Child labour in coal mines

1919. SHRI H.K. DUA : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that several thousand children under the age of 14 are being used in the coal mines in Meghalaya; and

(b) if so, what steps have been taken to check this serious violation of the law which strictly forbids the use of child labour in mines?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT) : (a) and (b) The Government is in receipt of a report brought out by impulse NGO Network and Asian Human Rights Commission alleging rampant use of child labour in the coal mines in Jaintia Hills in Meghalaya. The Government of India has constituted a team to investigate into the matters, a stringent action will be taken on the outcome of the investigation.

Irregularities in recruitment of Deputy General Manager

1920. SHRI AMAR SINGH : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that a large number of persons have been appointed in National Highways Authority of India as Deputy General Manager etc., who have neither applied for the post nor appeared for interviews in the said organization;

(b) whether it is also a fact the preliminary vigilance report submitted by the Vigilance Department to Chairman of NHAI has pointed out the likely involvement of high ranking officials like NHAI Member, Chief General Manager etc. in the said recruitment scam for appointment of Deputy General Manager; and

(c) if so, the details thereof and what action Government has taken against them?